

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical hearing)*

**ITEM No.17**  
**I.A. Nos.420, 421, 470,**  
**477, 480 & 484/2024 in**  
**C.P. (IB)No.11/BB/2023**

**IN THE MATTER OF:**

M/s. Omkara ARC Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Divya Infra Properties Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 28.06.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Resolution Professional : Shri Abhishek W.

**ORDER**

**I.A. No.420 of 2024:**

1. The present Application has been filed by the Resolution Professional seeking to take on record the 12<sup>th</sup> Progress Report for the Period from 13.04.2024 to 26.04.2024.
2. Heard the Ld. Counsel for the Applicant/RP.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 12<sup>th</sup> Progress Report for the Period from 13.04.2024 to 26.04.2024.
4. Accordingly, **I.A. No.420 of 2024 is disposed of.**

**I.A. No.421 of 2024:**

1. The present Application has been filed by the Resolution Professional seeking to take on record the 13<sup>th</sup> Progress Report for the Period from 27.04.2024 to 10.05.2024.
2. Heard the Ld. Counsel for the Applicant/RP.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 13<sup>th</sup> Progress Report for the Period from 27.04.2024 to 10.05.2024.
4. Accordingly, **I.A. No.421 of 2024 is disposed of.**

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**I.A. No.480 of 2024:**

1. The present Application has been filed by the Resolution Professional seeking to take on record the 14<sup>th</sup> Progress Report for the Period from 11.05.2024 to 24.05.2024.
2. Heard the Ld. Counsel for the Applicant/RP.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 14<sup>th</sup> Progress Report for the Period from 11.05.2024 to 24.05.2024.
4. Accordingly, **I.A. No.480 of 2024 is disposed of.**

**I.A. No.484 of 2024:**

1. The present Application has been filed by the Resolution Professional seeking to take on record the 15<sup>th</sup> Progress Report for the Period from 25.05.2024 to 07.06.2024.
2. Heard the Ld. Counsel for the Applicant/RP.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 15<sup>th</sup> Progress Report for the Period from 25.05.2024 to 07.06.2024.
4. Accordingly, **I.A. No.484 of 2024 is disposed of.**

**I.A. No.477 of 2024:**

1. The present Application has been filed by the Resolution Professional for seeking to the following reliefs:
  - a. An ad-interim injunction against the Respondents restraining them from alienating disposing, encumbering or creating any third party charge over the Schedule Property;
  - b. Direct the Respondent not to trespass over the Schedule Property; and to vacate the Schedule Property and deliver possession to the Resolution Professional;
  - c. Costs of these proceedings.
2. Heard the Ld. Counsel for the Applicant/RP.
3. In this circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by directing the Respondents to restrain from alienating, disposing, encumbering or creating any third party charge over the Schedule Property, and the Respondents are also directed not to trespass over the Schedule Property; and to vacate the Schedule Property and deliver possession to the Resolution Professional.
4. Accordingly, **I.A. No.477 of 2024 is disposed of.**

**I.A. No.470 of 2024:**

1. Heard the Ld. Counsel for the Applicant/RP.
2. Issue Notice to the Respondents. Registry is directed to prepare the notice and the Ld. Counsel for the Applicant is permitted to collect the notice and serve it personally on the Respondents along with Application and other material papers through email as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry, within two weeks.

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3. A period of two weeks' time is granted to the Respondents for filing reply from the date of receipt of notice and 2 weeks' for filing rejoinder by the Petitioner, if any, thereto from the date of receipt of copy of reply.
4. List the matter on **02.08.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Puja